

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 390 of 1994

Monday this the 21st day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

G. Vasudevan Nair  
Section Supervisor,  
O/o Postmaster General,  
Central Region, Kochi-16.

...Applicant

(By Advocate Mr. P. C. Sebastian)

Vs.

1. The Postmaster General,  
Central Region, Kochi-16.
2. The Chief Postmaster General,  
Kerala Circle,  
Thiruvananthapuram-33.
3. The Director General,  
Department of Posts  
Dak Bhavan, New Delhi. .... Respondents

(By Advocate Mr. V. Krishnakumar rep. Ajith Narayanan)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant contends that he is entitled to reckon the special pay drawn by him, for fixation of pay in the higher post. We do not think that we need go into the matter. Applicant has made a representation on 1.1.93 (Annexure.A8) and sent a reminder (Annexure.A9) on 30.9.93. By Annexure.A.10 he was informed on 27.10.93 that the matter is under

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"active consideration". Active consideration should have been completed in the 15 months since 1.1.93. We direct respondents to pass a reasoned order on the representation Annexure.A8 within six weeks of today.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 21st March, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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